

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

(18)

R.A. No.173 of 1996
in
O.A. No. 2661 of 1991

New Delhi, dated this the 7th October, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Raghbir Singh,
S/o Shri Bharat Singh,
R/o Vill. & P.O. Khizarpur Ahir,
Tehsil Gannour,
Dist. Sonepat,

HARYANA.

..... REVIEW APPLICANT

VERSUS

1. Delhi Police through
Commissioner,
Police Hqrs.,
M.S.O. Building,
New Delhi-110002.
2. Delhi Armed Police (DAP),
through Dy. Commissioner,
3 BN., Kingsway Camp,
New Delhi. RESPONDENTS

ORDER (By Circulation)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Perused the R.A.

2. None of the grounds taken therein
bring it within the scope and ambit of
Section 22(3)(f) A.T. Act read with Order 47
Rule 1 C.P.C. under which alone any judgment/
order/decision of the Tribunal can be
reviewed.

3. The R.A. is rejected.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

/GK/

S.R. Adige
(S.R. Adige)
Member (A)